

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.03/KB/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>st</sup> July, 2017, 10.30 A.M

Name of the Company	Kamal Lochan Mohanty -Versus- MGM Green Energy Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr Anirban Ray, Adv
- 2) Mr Siddhanta Sharma, Adv
- 3) Ms Nupur Jalan, Adv
- 4) Ms Namrati Basu, Adv

For  
Resp  
546

P →  
21/7/17

\* Shri: Pratap Chatterjee Sr. Advocate

B. Goswami & Co. Solicitors  
Advocate

D.N. Sharma  
T. Khaitan

For  
R1 R2  
R4

g, re  
21/7/17.

1. MR. RATNAKO BANERJEE <sup>Sr.</sup> Adv
2. MR. SARVOPRIYA MUKHERJEE, Adv
3. MR. A. AGARWALLA, Adv

R7 / Applicant

F. Nasim,  
21/7/17.

Sankar Dasgupta  
Devajyoti Bhattacharya

Petitioners

21/07/2017

21.07.2017 – C.P. No. 03 / KB / 2015 – Kamal Lochan Mohanty –Versus- MGM Green Energy Ltd & Others.

ORDER

Ld. Lawyer on behalf of the petitioner as well as respondent nos. 1, 2, 4, 5, 6, and 7 are present.

On perused the record, during the course of argument a defect was detected in the affidavit filed by the R-7. As such Ld. Lawyer on behalf of R-7 prayed to cure the same which said defect has been cured by way of filing an affidavit. Hence, the main C.P. requires fresh hearing.

In view of the order dated 21.06.2017 Bearing Order No. 25 / 2 / 2017 – NCLT dated 12.06.2016, this matter may be placed before Bench No. I. for hearing afresh, having odd number.

Fixed on 04.08.2017

(MANORAMA KUMARI)  
MEMBER (J)